

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UPI POLYMERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	UPI POLYMERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12.01.2010
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956/ ROC, Vijaywada
4.	Corporate Identity No. of corporate debtor	U25200AP2010PTC066639
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No.2508, Industrial Park, Survepalli Village Venkatachalam Mandal, AP- 524320.
6.	Insolvency commencement date in respect of corporate debtor	01.04.2022
7.	Estimated date of closure of insolvency resolution process	27.09.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dr. Govindarajula Venkata Narsimha Rao Reg. No: IBBI/IPA-003/IP-N00093/2017-2018/10893
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Dr. Govindarajula Venkata Narsimha Rao House No: B/1201, Lansum Etania, Puppallaguda, Near Myhome Avatar, Hyderabad - 500075 E-mail: raogvn@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Dr. Govindarajula Venkata Narsimha Rao House No: House No: B/1201, Lansum Etania, Puppallaguda, Near Myhome Avatar, Hyderabad - 500075 E-mail: rp.upippl@gmail.com
11.	Last date for submission of claims	15.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As given in Col. 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **M/s. UPI Polymers Private Limited** on 01.04.2022

The creditors of **M/s. UPI Polymers Private Limited** are hereby called upon to submit their claims with proof on or before 15.04.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

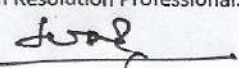
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:



Date: 01.04.2022
Place: Hyderabad


Dr. Govindarajula Venkata Narsimha Rao
Interim Resolution Professional
M/s. UPI Polymers Private Limited